

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-105/2001/1253/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aminur Rahman,
District & Sessions Judge,
Baksa.

Dated Guwahati the 7th March, 2022.

Sub: Earned Leave.

Ref:- Your letter No. DJ/ BAK/2022/582, dtd. 04.03.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for five days from 21.03.2022 to 25.03.2022 along with station leave permission from the evening of 17.03.2022 till the morning of 28.03.2022** (prefixing 18.03.2022, 19.03.2022 & 20.03.2022 and suffixing 26.03.2022 & 27.03.2022), has been granted. Further, you have been asked to hand over the charge of your Court and office to the Civil Judge cum Assistant Sessions Judge, Baksa, Mushalpur, and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-105/2001/1254-1255/A, dated , 07-03-2022
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. Copy of the application in prescribed format is sent herewith.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)